

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 2423/2015

New Delhi, this the 3rd day of August, 2016.

**HON'BLE MR. P.K. BASU, MEMBER (A)
HON'BLE DR. BRAHM AVTAR AGRAWAL, MEMBER (J)**

Amit Kumar Ruhela,
S/o Shri Chander Singh,
R/o D-689, Netaji Nagar,
Near Hotel Leela Palace,
New Delhi-110023. .. Applicant

(By Advocate : Shri Pulkit Aggarwal)

Versus

1. Union of India,
Through Secretary,
Ministry of Defence,
South Block, New Delhi-110011.

2. The Joint Secretary (Trg) and CAO,
Ministry of Defence,
'E' Block Hutmants, CAO, Dalhousie Road,
New Delhi – 110 011.

3. Additional Directorate General MP-4 Civ(b),
Ministry of Defence,
West Block III, 1st Floor, R.K. Puram,
New Delhi-110066.

4. Directional General Operational Logistics &
Strategic Movements,
Ministry of Defence,
Room No. 506, D-1 Wing,
5th Floor, Sena Bhawan,
New Delhi – 110 011. .. Respondents

(By Advocate : Shri Ashok Kumar)

ORDER (Oral)**By Hon'ble Mr. P.K. Basu**

Learned counsel for the applicant states that as per order dated 05.02.2015, two options were given to the applicant and he wishes to opt for the 1st option i.e. for absorption in AFHQ Stenographer Service as per the conditions laid down, para 4 of which is reproduced below:

“4. Notwithstanding the above, this office may take up the case with the office of JS (Trg) & CAO for absorption of Shri Amit Kumar in AFHQ Stenographer Service as a special case provided the individual is willing to forego his seniority as is required in such cases of inter-departmental transfers. It may be noted that even in such an eventuality the official only loses his seniority for the purpose of regular promotion but the services rendered by him will be taken into account for other purposes like grant of MACP etc. Alternatively, the individual can be considered for a posting under the provisions of AO 22/2001, to any other estt in Delhi based on a specific request made by him, if he so wishes.”

2. The learned counsel further states that the department has assured the applicant that they would consider his option and, therefore, he wishes to withdraw this O.A. with a liberty to approach this Tribunal, in case he is not satisfied with the final dispensation by the respondents.
3. In view of this, the O.A. is dismissed as withdrawn with liberty as aforesaid. No order as to costs.

(Dr. Brahm Avtar Agrawal)
Member (J)

/Jyoti/

(P.K. Basu)
Member (A)